

IN THE INCOME TAX APPELLATE TRIBUNAL
PUNE BENCH, 'A' PUNE – VIRTUAL COURT

BEFORE SHRI S.S.VISWANETHRA RAVI, JUDICIAL MEMBER AND
SHRI DR. DIPAK P. RIPOTE, ACCOUNTANT MEMBER

आयकर अपील सं. / ITA No.1904/PUN/2018
निर्धारण वर्ष / Assessment Year : 2014-15

Rajendra Devichand Dhoka, Flat No.501, Bhosale Mystiqa, Plot No.425 A, Model Colony, Shivajinagar, Pune- 411016. PAN : AATPD1697B	Vs.	ITO, Ward- 3(2), Pune.
Appellant		Respondent

Assessee by Shri Abhay Avachat
Revenue by Shri M. G. Jasnani
Date of hearing 11-02-2022
Date of pronouncement 11-02-2022

आदेश / ORDER

PER DR. DIPAK P. RIPOTE, AM :

This appeal is against Commissioner of Income Tax (Appeals)-3, Pune's order dated 06.09.2018 for assessment year 2014-15.

2. When the matter had come up for hearing today, the appellant filed a letter seeking permission to withdraw the above captioned appeal on the ground that the issues involved in this appeal stand settled under the Vivad Se Vishwas Scheme, 2020. The appellant also filed copy of Form No.3 & Form No.5 issued by the Pr. Commissioner of Income Tax- 2, Pune.

3. On the other hand, the Id. Department Representative had expressed no objection to permit the withdrawal of the appeal.

4. In the circumstances, we hereby grant permission to the appellant to withdraw the appeal. Accordingly, the above captioned appeal stands dismissed as withdrawn.

5. In the result, the appeal filed by the assessee stands dismissed as 'withdrawn'.

Order pronounced in the Open Court on 11th February, 2022.

Sd/-
(S.S. VISWANETHRA RAVI)
JUDICIAL MEMBER

Sd/-
(DR. DIPAK P. RIPOTE)
ACCOUNTANT MEMBER

पुणे Pune; दिनांक Dated : 11th February, 2022
Sujeet

आदेश की प्रतिलिपि अग्रेषित/Copy of the Order is forwarded to:

1. अपीलार्थी / The Appellant;
2. प्रत्यर्थी / The Respondent;
3. The CIT(A)-3, Pune;
4. The Pr.CIT-2, Pune;
5. DR, ITAT, 'A' Bench, Pune;
6. गार्ड फाईल / Guard file.

आदेशानुसार/ BY ORDER,

// True Copy //

Senior Private Secretary
आयकर अपीलीय अधिकरण ,पुणे / ITAT, Pune